

(b) if so, whether talented scholars and specialists in the country will be mobilised to write suitable text-books in their mother tongues?

The Minister of Education (Dr. Triguna Sen): (a) Yes, Sir.

(b) The recommendation has been accepted in principle and the mechanics for implementing the proposed programme, involving mobilisation of talented scholars and specialists, will be worked out in consultation with the State Governments.

Additional Inspectors General of Police in States

5297. Shri M. R. Krishna: Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of India has decided to dispense with the post of Additional Inspector General of Police in the States;

(b) the reasons that prompted Government to adopt this measure; and

(c) the total number of Additional Inspectors General in the country?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) Does not arise.

(c) There are four such posts in IPS cadre. Information regarding temporary Cadre posts and equivalent non-cadre posts, is being collected and will be laid on the Table of the House.

Retired Judges

5298. Shri Atal Bihari Vajpayee:
Shri Yajna Datt Sharma:
Shri R. S. Vidyarthi:

Will the Minister of Home Affairs be pleased to state:

(a) the number of Supreme Court and High Court Judges who have retired during the last five years;

(b) the number of those who have accepted any public offices under the Union or State Government;

(c) how many of them have accepted offices under foreign Governments; and

(d) whether Government propose to evolve any code of conduct for Judges in this regard?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Supreme Court: 11 including those who have resigned.

High Courts: 52 including those who have resigned. The above information relates to the period from 1st July, 1962 to 30th June, 1967.

(b) and (c). The information is being collected and will be laid on the Table of the House.

(d) The question of evolving any code of conduct for Judges in this regard does not arise since there is no bar on the re-employment of retired Judges of the Supreme Court and High Courts.

Engineering Colleges to be opened in U.P. in Fourth Five Year Plan

5299. Shri Vishwa Nath Pandey: Will the Minister of Education be pleased to state:

(a) the number of Engineering Colleges likely to be opened in Uttar Pradesh during the Fourth Five-Year Plan period; and

(b) the names of places where they will be opened?

The Minister of Education (Dr. Triguna Sen): (a) None, Sir.

(b) Does not arise.

Central Schools in Uttar Pradesh

5300. Shri Vishwa Nath Pandey: Will the Minister of Education be pleased to state:

(a) the names of places in Uttar Pradesh where the Central Schools are functioning at present; and